Functioning of Central Sheep and Wool Research Institute, Avikanagar, Rajasthan

1390. SIIRI NARASINGHA PRASAD NANDA:

SHRI PRAKASH MEHROTRA: SHRI DINESH GOSWAMI:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that the $\epsilon_{\rm X}$ -pert committee constituted by Government to look into the functioning of the Central Sheep and Wool Research Institute at Avikanagar in Rajasthan has found irregularities in the functioning of the Institute; and
- (b) if so, what steps Government have taken to improve the situation?

THE MINISTER OF ACRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (RAO BIRENDRA SINGH): (a) and(b) Yes, Sir, Part-1 of the Expert Committee's Report in respect of the Central Sheep and Wool Research Institute, Avikanagar, nas been received so far. The Committee has pointed out certain irregularities which are under consideration. Further report is still awaited.

Setting up of Corporations for fertilizer and sugar

1391. SHRI PRAKASH MEHROTRA: SHRI DINESH GOSWAMI:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether there is any proposal under Government's considerations to set up a new Corporation to take over from the Food Corporation of India its operations in fertilizer and sugar;
- (b) if so, the salient features of the proposal; and
 - (c) by when it is likely to be set up?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (RAO BIRENDRA SINGH): (a) No, Sir. There is no such proposal at present.

(b) and (c) Do not arise.

Granting of Registration Certificate for manufacturing Insecticides

1392. SHRIMATI PRATIBHA SINGH:

SHRIMATI MARAGATHAM CHANDRASEKHAR:

SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Covernment are aware that Registration Committee of Central Insecticides Board are not manufacturing Insecticides under granting Registration Certificates for Section 9(4) of the Insecticides Act, 1558;
- (b) whether Government are aware that by refusing Registration referred to in part (a) above, the Registration Committee are helping multi-nationals, foreign firms and big business houses to retain their monopoly of sophisticated insecticides; and
- (c) if the answer to part (a) above be in the affirmative, what action Government have taken or propose to take to grant Registration to small entrepreneurs as per section 9(4) of the Insecticides Act?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (RAO BIRENDRA SINGH): (a) to (c) Full facts have been called for from the Registration Committee and will be placed on the Table of the Sabha.

Functioning of NCERT

1393. DR. LOKESH CHANDRA:

SHRI BISHAMBHAR NATH PANDE:

SHRI RAMANAND YADAV: SHRI SHRIKANT VERMA:

Will the Minister of EDUCATION to pleased to state:

(a) whether 31 to 63 per cent of the total sanctioned expenditure was incurred by the NCERT in the months of